Violation of gratuity rules

2738. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the large scale violations of gratuity rules by a number of companies;

(b) if so, the number of cases pending with the controlling authority regarding settlement of gratuity dues which have been filed against M/s. East India Hotels Ltd., 7 Sham Nath Marg, Delhi;

(c) the action being taken to expedite the settlement;

(d) whether any action has been taken against the above company for adopting different set of rules for different categories of employees;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) There are some complaints above violation of the provisions of the Payment of Gratuity Act, by some companies.

(b) to (f) The information is being collected and will the laid on the Table of the House.

Reversing the decision to reduce the EPF interest rate

2739. SHRI DIPANKAR MUKHERJEE: SHRI ABANI ROY: SHRI JIBON ROY: SHRI MD. SALIM: SHRI MANOJ BHATTACHARYA:

Will the Minister of LABOUR be pleased to state:

(a) whether attention of the Ministry is drawn over the news-item appeared in Times of India of 26th July, 2000 with the caption "EPF Trust rejects cut in interest rate";

152